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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers CorpsFINANCE DEPARTMENT
NOTIFICATION*The 10th July 1944*

No. 4667-F.—The following notification, issued by the Government of India in Finance Department (Central Revenues), which modifies partially their previous notification No. 5-Stamps, dated the 25th September 1943, republished under the Government of Orissa, Finance Department notification No. 22668-F.(C.), dated the 19th October 1943, is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

STAMPS

Simla, 3rd June 1944

No. 5—In exercise of the powers conferred by section 9 of the Indian Stamp Act, 1899 (II of 1899) and in

partial modification of the notification of the Government of India in the Finance Department (Central Revenues), No. 5-Stamps, dated the 25th September 1943, the Central Government is pleased to direct that the duty chargeable under the said Act on receipts for advances of pay drawn and allowances received locally by Commissioned Officers, Viceroy's Commissioned Officers and Warrant Officers of His Majesty's military forces in British India who are on the war system of pay accounting shall be remitted:

Provided that in the case of Commissioned Officers the concession shall be admissible only when they are authorised to draw advances on personal cheque books.

S. RANGANATHAN

Deputy Secy. to the Govt. of India

**DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATION**

The 12th July 1944

No. 12084-S.T.—The following notification, issued by the Government of India, in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

COFFEE CONTROL

New Delhi, 29th April 1944

No. 60(4)-I.P./44—In exercise of the powers conferred by sub-section (I) of section 16 of the Coffee Market Expansion Act, 1942 (VII of 1942) and in supersession of this Department Notification No. 60(1)-I.P./43, dated the 19th February 1944, the Central Government, after consultation with the Indian Coffee Board, is pleased to fix with effect from the 1st May 1944, the prices at which coffee may be sold retail in British India, as follows :—

Description	Price per lb., ox-packing, 1st quality		
	In Zone I*	In Zone II*	In Zone III*
	Rs. A. P.	Rs. A. P.	Rs. A. P.
Raw Coffee Flates ..	1 5 0	1 6 0	1 7 0
Raw Coffee: Peaberry (PB).	1 7 0	1 8 0	1 9 0
Roasted and ground Coffee pure powder, loose.	1 11 6	1 12 6	1 13 6

* *Explanation*—Zone I means the Provinces of Madras and Coorg ; Zone II means the Provinces of Bombay, the Central Provinces and Berar, Orissa, Ajmer-Merwara and Panth Piplode ; Zone III means the rest of British India.

R. B. ELWIN

Dy. Secy. to the Govt. of India

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**COMMERCE AND LABOUR
DEPARTMENT
NOTIFICATION**

The 12th July 1944

No. 2882—III C-13/44-Com.—The following notification, issued by the Government of India, in the Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

New Delhi, 15th April 1944

No. 102(14)-E.T.(B)/43—In exercise of the powers conferred by clause (a) of the proviso to sub-rule (I) of rule 98 and rule 99 of the Defence of India Rules, the Central Government is pleased—

(i) to authorise all persons in British India to have commercial, financial or other intercourse or dealings with the companies specified in the schedule hereto annexed, and

(ii) to direct that any transactions in India between any of the said companies and any other person or authority, whether entered into before or after the date of this notification, shall be as effective for the purpose of conferring rights and remedies on the parties to those transactions or on persons claiming under them as if the said companies had been incorporated elsewhere than in enemy territories.

SCHEDULE

The following companies incorporated in Burma :—

Messrs. Steel Lashio Agency Limited.

Messrs. Burma Company Limited.

Messrs. Arakan Flotilla Company Limited.

Messrs. Gibb, Livingston and Company Limited.

E. S. KRISHNAMOORTHY

Deputy Secretary